

SPM & ND

Mr. O. V. Radhakrishnan for the applicant

Mr. TPM Ibrahim Khan for the respondents 1, 2 & 4

Heard. Admit

Respondents are directed to file counter affidavit within five weeks with copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter with copy to the learned counsel for the respondents. List before DR for completion of pleadings on 10.9.90.

As regards interim relief, issue notice to R-3 returnable on 31.7.90 till which <sup>date</sup> status quo as of today be maintained.

List before DB on 31.7.90.

Copy of the order be handed over to the learned counsel for the applicant immediately.

17.7.90

SPM & AVH

Miss. Asha PV rep Shri OV Radhakrishnan  
Mr. Ibrahim Khan- for D/o Posts.

The learned counsel for the applicant undertakes to file a reply to the statement filed by the learned counsel for the respondents within two days. List for further directions on 3.8.90 till which date status quo as of today be maintained.

31.7.90

SPM & AVH

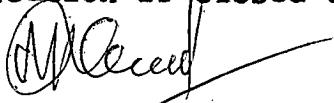
Mr. OV Radhakrishnan- for applicants.  
Mr. Ibrahim Khan- for respondents 1, 2 & 4.

(Hon'ble VC)

Heard the learned counsel for both the parties. The learned counsel for the respondents stated that the first applicant has already been absorbed with effect from 21.7.90 as Cleaner and that other applicants 2 & 3 are being absorbed in the regular cadre of Cleaners.

with effect from 1.9.90.

On the basis of the above statement, the learned counsel for the applicants does not wish to press this application any further. Accordingly the application is closed as not pressed.



(A.V. Haridasan)  
Judicial Member



(S.P. Mukerji)  
Vice Chairman

3.8.90

ccr